

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

**Excise Misc Application No. 60124 of 2020
in
Excise Appeal No. 1003 of 2011**

[Arising out of Order-in-Appeal No. 55/CE/D-II/2011 dated 28.01.2011 passed by the Commissioner (Appeals), Delhi-II]

Commissioner of CE & ST, Panchkula
GST Panchkula, SCO 407-408, Sector 8,
Panchkula - 134119

.....Appellant

VERSUS

**Kirtiman Cement And Packaging
Industries Ltd**
17-20, HSIDC, Manakpur, Jagadhari, Haryana

.....Respondent

APPEARANCE:

Present for the Appellant: Mr. Rajesh Rai & Mr. Amandeep Kumar, ARs

Present for the Respondent: None

**CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 60867/2021

DATE OF HEARING: 08.07.2021
DATE OF DECISION: 08.07.2021

PER ASHOK JINDAL:

The Revenue has filed an application for withdrawal of the appeal under litigation policy, accordingly, the application for

withdrawal of the appeal is allowed and the appeal is dismissed under litigation policy.

(Dictated and pronounced in the open court)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

(P. V. SUBBA RAO)
MEMBER (TECHNICAL)

RA_Saifi